

On the prayer of the learned counsel for the appellant we adjourn the hearing as a last chance to **8th November, 2012.** Learned advocate for respondent no. 2 may, if so advised, file any written objections against the application No. 359 of 2012 on or before the next date of hearing.

List on **8th November, 2012 as a first case on the Board.**

(V.J. Talwar)
Technical Member
Ss

(P.S. Datta)
Judicial Member